

**FORMB
PUBLICANNOUNCEMENT**

**(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
EARTH WATER LIMITED**

Sl.No	Particulars	Details
1	Name of Corporate Debtor	Earth Water Limited
2	Date of Incorporation of Corporate Debtor	21/06/2001
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies-Delhi
4	Corporate Identity No. / Limited Liability Identification No.ofcorporate debtor	U74899DL2001PLC111383
5	Address of the registered office and principal office (if any) of corporate debtor	A-1/152 IGNOU Road Neb Sarai New Delhi- 110068, India
6	Date of closure of Insolvency Resolution Process	02/01/2023
7	Liquidation commencement date of Corporate Debtor	03/01/2023 (soft copy of order received on 05/01/2023)
8	Name and registration number of the insolvency professional acting as Liquidator	Ravindra Kumar Goyal IBBI/IPA-001/IP-P-02019/2020-2021/13098
9	Address and e-mail of the Liquidator as registered with the Board	Address: Eden I - 807, S G Highway, Godrej Garden City, Godrej Garden City, Jagat Pura, Ahmadabad, Gujarat-382470
10	Address & e-mail to be used for correspondence with the Liquidator	Address: Eden I - 807, S G Highway, Godrej Garden City, Godrej Garden City, Jagat Pura, Ahmadabad, Gujarat-382470
11	Last Date For Submission Of Claims	02/02/2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of liquidation of the **Earth Water Limited** on 03/01/2023 (copy of order received on 05/01/2023).

The stakeholders of **Earth Water Limited** are hereby called upon to submit their claims with proof on or before **02/02/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]



**Date: 10/01/2023
Place: New Delhi**

Ravindra Kumar Goyal
Liquidator of Earth Water Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02019/2020-2021/13098
Reg. Address: Eden I - 807, S G Highway, Godrej Garden City,
Godrej Garden City, Jagat
Pura, Ahmadabad, Gujarat-382470
Email ID: ravindra1960_goyal@yahoo.co.in
AFA Valid Upto 06/06/2023

DEBTS RECOVERY TRIBUNAL (600/1 University Road Near Hanuman Setu Mandir, Lucknow-226007) (Area of Jurisdiction, Part of Uttar Pradesh)

Summons For Filing Reply & Appearance by Publication

O.A. No. 965 of 2022 Date: 21.12.2022

(Summon to defendant under Section 19(3), of the Recovery of Debts due to banks and financial Institutions Acts, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)

Original Application No. 965 of 2022

Axis Bank Ltd. VersusApplicant

MR. SAURABH SATI & OTHERSDefendants

1. MR. SAURABH SATI S/O MR. RAJENDRA PRASAD SATI, R/O- HOUSE No. 243, PAHSE II, SOMDUTT VIHAR NEAR L. R. M MEDICAL COLLAGE MEERUT U.P. 250004 INDIA. ALSO AT: MR. SAURABH SATI S/O MR. RAJENDRA PRASAD SATI, R/O- RESIDENTIAL RISE ORGANIC HOMES GH- 01, H BLOCK UNIT T6-903, JAIPURIA SUNRISE GREEN GHAZIABAD 201002.

2. MRS. ANJALI SATI W/O SAURABH SATI R/O- HOUSE No. 243, PHASE II SOMDUTT VIHAR, MEERUT U.P. 250004 INDIA. ALSO AT: MRS. ANJALI SATI W/O SAURABH SATI PROPERTY AT: RESIDENTIAL RISE ORGANIC HOMES GH- 01, H BLOCK UNIT T6-903, JAIPURIA SUNRISE GREEN GHAZIABAD 201002.

3. RISE PROJECTS PVT. LTD. THROUGH ITS AUTHORISED SIGNATORY, REGISTERED OFFICE AT: LOWER GROUND FLOOR, 195 RAM VIHAR, DELHI- 110092.

In the above noted application, you are required to filed reply in Paper Book form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel/duly authorised agent after publication of the summons, and thereafter to appear before the Tribunal on **08.05.2023 at 10.30 A. M.** failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Lucknow

Union Bank of India

Nehru Place Branch, 73-74, Sheela House, Nehru Place, New Delhi 110 019
Email ID : UBIN0541214@unionbankofindia.bank

Appendix IV [Rule - 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas The undersigned being the authorized officer of Union Bank of India, Nehru Place Branch situated at 73-74, Sheela House, Nehru Place, New Delhi 110 019 [India] under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002(54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref No. NP/ADV/0033/2022-23 dated 30.08.2022 calling upon the borrower M/s Ragay Exports Pvt Ltd., Mrs. Anupama Khanna W/o. Mr. Sanjay Khanna (Director cum guarantor cum Owner of property) & Mr. Sanjay Khanna (Director cum guarantor) to repay the amount mentioned in the notice being Rs. 1,50,38,236.17 (Rs One Crore fifty lakh thirty eight thousand two hundred thirty six and seventeen paise only) along with interest @ contractual rate of interest within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 05th day of Jan of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs. 1,50,38,236.17 (Rupees One Crore fifty lakh thirty eight thousand two hundred thirty six and seventeen paise only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

Residential property/Flat located at House No. C-401, 2nd Floor, Defence Colony, New Delhi - 110024, admeasuring 1798 Sq. Ft. (constructed on plot admeasuring 325.00 Sq. yards) in the name of Mrs. Anupama Khanna W/o. Mr. Sanjay Khanna, Bounded as : North - Plot No C-400, South - Plot No C-402, East - Service Lane, West - Road

Date : 05-01-2023, Place : New Delhi Authorised Officer, UNION BANK OF INDIA

पंजाब नैशनल बैंक Punjab National Bank

CIRCLE SASTRA CENTRE, GURUGRAM
Plot No. 5, Sector-32, Institutional Area, Gurugram, Mail ID: cs8230@pnb.co.in

60 DAYS' NOTICE TO BORROWER

Date: 07.01.2023

M/s Country Builders Pvt Ltd., E-41, Ashok Vihar Phase-1, Near Agarsen Dharamsala, Delhi-110052 Also at: H No. 826 First Floor, Sector 15A, Faridabad, Haryana - 121002, Mr. Deepak Gupta (Director), R/o H No. 837, Sector 15A, Faridabad, Haryana - 121007, Mrs. Amita Gupta (Director), R/o H No. 837, Sector 15A, Faridabad, Haryana - 121007, Dr. Rajiv Gupta (Guarantor), Site No.1, Prime Hospital and Ortho Centre, Near Mother Dairy, Sector 30, Amarnagar Faridabad, Haryana - 121003, Mr. Deepak Gupta & Dr. Rajiv Gupta (Mortgagor), HS. No. 230/2, Priti Nagar, in front of Nagar Nigam Office, Hisar - 125001

Guarantor /Mortgagor: Mr. Deepak Gupta, R/o H No. 837, Sector 15A, Faridabad, Haryana - 121007 Mrs. Amita Gupta, R/o H No. 837, Sector 15A, Faridabad, Haryana - 121007 Dr. Rajiv Gupta, Site No.1, Prime Hospital and Ortho Centre, Near Mother Dairy, Sector 30, Amarnagar Faridabad, Haryana - 121003

NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Reg : Account No.0198401000206 (CC), 01987121000135 (GECL) and 01980001418 (Bank Guarantee) credit facilities availed by M/s Country Builders Pvt. Ltd.

You, M/s Country Builders Pvt Ltd., E-41, Ashok Vihar Phase-1, Near Agarsen Dharamsala, Delhi-110052 have availed the following credit facilities:

S. No.	Facility	Limit	Rate of Interest	Balance Outstanding as on date of NPA 10.09.2022 (i.e. Principal + Interest upto 30.08.2022)	Interest w.e.f. 31.08.2022 to 31.12.2022	Total Outstanding as on 31-12-2022 + further interest + charges
1	CC-0198401000206	1,50,00,000	15.20%	1,51,21,767.49	8,94,639.00	1,10,48,018.49
2	GECL-01987121000135	30,90,000	9.25%	23,26,631.12	73,058.00	24,43,832.10
3	Bank Guarantee-01980001418	30,85,570	-	30,85,570	-	30,85,570
4	Bank Guarantee-01981G000421	32,39,737.00	-	32,39,737.00	-	32,39,737.00
	TOTAL	2,11,75,570	-	Rs.2,37,73,705.61	Rs.9,67,697.00	1,98,17,157.59
						+ further interest and charges

Due to non-submission of stock statement with CA certified (UDIN), age wise stock & book debts statement for the month of March to August 2022, the required documents/information has not been provided by you due to which the limit was not renewed and the accounts have been classified as Non-Performing Asset as on 10.09.2022 as per Reserve Bank of India guidelines. We have demanded/recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter dated 13.09.2022.

The amount due to the bank as on 31.12.2022 is Rs. 1,98,17,157.59 (Rupees One Crore Ninety Eight Lakh Seventeen Thousand One Hundred Fifty Seven and paise Fifty Nine only) with further interest and charges until payment in full (hereinafter referred to as "secured debt").

To secure the outstandings under the abovesaid facilities, you have inter alia, created security interest in respect of the following properties/assets:

•PRIMARY SECURITY

Sr.No.	Facility	Security
1.	CC - 0198401000206 and GECL- 01987121000135	Hypothecation of all kind of stocks and receivable and all other current assets of the company (both present & future)
2.	Bank Guarantees - 01981G000421, 01981G000421	Counter Guarantee of the Borrower

• COLLATERAL SECURITY

Sr.No.	Facility	Security
1.	CC - 0198401000206, GECL- 01987121000135 and Bank Guarantees - 01980001418, 1981G000421	Equitable Mortgage of Residential House built over Plot No.1 & 9 jointly measuring 716 sq yards bearing MCH No.473/202, Permanent Property ID No. 198C4U1 and Property ID No. P01701350146 situated at Priti Nagar, Near Elliot Club, Distt. Hisar Haryana in the name of Deepak Gupta & Rajeev Gupta Bounded as :East Danda 49 ft Border of House of Sita Ram Churwala, West Danda 50 ft. 6 inch border of common road, North Danda 135 ft. 7inch border of common road, South Danda 123 ft. 9 inch border of vacant plot of Digar Malkan

We hereby call upon you to pay the amount of Rs. 1,98,17,157.59 (Rupees One Crore Ninety Eight Lakh Seventeen Thousand One Hundred Fifty Seven and paise Fifty Nine only) with further interest and charges at the contracted rate until payment in full within 60 days (sixty days) from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any of other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the SARFAESI Act 2002. The details of the secured assets intended to be enforced by the Bank, in the event of non payment of secured debt by you are as under:

1. Equitable Mortgage of Residential House built over Plot No.1 & 9 jointly measuring 716 sq yards bearing MCH No.473/202, Permanent Property ID No. 198C4U1 and Property ID No. P01701350146 situated at Priti Nagar, Near Elliot Club, Distt. Hisar Haryana in the name of Deepak Gupta & Rajeev Gupta Bounded as :East Danda 49 ft Border of House of Sita Ram Churwala, West Danda 50 ft. 6 inch border of common road, North Danda 135 ft. 7inch border of common road, South Danda 123 ft. 9 inch border of vacant plot of Digar Malkan.

2. Hypothecation of Sock, debtors and entire current assets of the Firm M/s Country Builders Pvt. Ltd.

3. Personal Guarantee of Mr. Deepak Gupta, Mrs. Amita Gupta R/o H. No. 837, Sector 15A, Faridabad, Haryana - 121007 and Dr. Rajiv Gupta R/o Site No.1, Prime Hospital and Ortho Centre, Near Mother Dairy, Sector 30, Amarnagar Faridabad, Haryana - 121003

Your attention is hereby drawn invited to provisions of sub-section (8) of section 13 of the act in respect of time available to you to redeem the secured assets.

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank.

You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/ remitted with/to the Bank. You will have to render proper account of such realization/income.

We reserve our rights to enforce other secured assets.

Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be.

Earlier notice dated 21.09.2022, 03.12.2022 and 07.12.2022 U/S 13(2) of the SARFAESI Act, 2002 stands withdrawn with immediate effect.

AUTHORISED OFFICER
For Punjab National Bank

NOTICE

In the matter of
M/S FREE PLUS CONSULTATION N ADVISORY SERVICES LLP
having its Registered Office at
501/41, Sector-10, Dwarka, South West Delhi-110075

Notice is hereby given to General Public that the LLP proposes to make the application to the Central Government under section 13 of the Limited Liability Partnership Act, 2008, with consent of all the Partners received on **15th September 2022**, seeking confirmation of change of its Registered Office from "State of Delhi" to "State of Rajasthan" at 404, The Legend A-3, Airport Enclave, Behind Marriott Hotel, Jawahar Circle, Tonk Road, Jaipur, Rajasthan-302018.

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered by registered post or by hand to the undersigned supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 Days of date of publication of this notice with a copy to the applicant LLP at its registered office.

For and on behalf of
FREE PLUS CONSULTATION N ADVISORY SERVICES LLP
Sd/-
GOPAL NARAIN MATHUR
(Partner)
Date : 09/01/2023
Place : New Delhi 08061098

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of M/s Free Plus Consultation N Advisory Services LLP, having its Registered Office at 501/41, Sector-10, Dwarka, South West Delhi-110075, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFIL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IFIL HFL" together with all costs, charges and expenses incurred, at any time before the date of sale of the secured assets, the secured assets shall not be sold or transferred by "IFIL HFL" and no further step shall be taken by "IFIL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) (Co-Borrower(s))	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Rinku Gupta Isht Sticker Mrs. Santosh (Prospect No 937203 and 939868)	All that piece and parcel of Property Bearing: Entire Ground Floor, Without Roof Rights, Land Area Ad Measuring 248 Sq Ft., and Carpet Area Ad Measuring 241 Sq Ft., on Property Bearing No. 2075 (Pvt No.15), Ward No. XII Situated At Mukimpura, Subzi Mandi, New Delhi, 110007, Delhi, India.	932703 is - Rs.8,49,450/- (Rupees Eight Lakh Forty Nine Thousand Four Hundred Fifty Only) and 939868 is - Rs.1,02,032/- (Rupees One Lakh Two Thousand Thirty Two Only)	21-Sep-2022	06-Jan-2023
Mr. Rajesh Sharma Mrs. Poonam, Sharma Water Supplier (Prospect No 937088)	All that piece and parcel of Property Bearing: Mu No-27 Kila No 24, Area Measuring 50 Sq. Yds. Waka Majua Sahelpur, Tehsil- Faridabad, Faridabad, 121003 Haryana, India.	Rs.77,95,510/- (Rupees Seven Lakh Seventy Three Thousand Five Hundred Ten Only)	20-Sep-2022	06-Jan-2023
Mr. Kapil Kumar Mr. Ram Kumar Rubi Collection Mrs. Sheela Devi (Prospect No 927789 & 936104)	All that piece and parcel of Built Up Property: Of Out of Kh No. 357249 Form Bottom To Top With Roof Rights Upto Sky Village Gokul Pur Abadi Of Gali No-3/23, Ad measuring, Land Area 234 Sq. Ft., Carpet Areas 583 Sq. Ft., Built Up Area 525 Sq. Ft., Near Nehar Road Goka Pur Illaga Shadara, 110094, Delhi, India	Rs.13,46,724/- (Rupees Thirteen Lakh Forty Eight Thousand Seven Hundred Twenty Four Only) for 927789 and Rs.98,112/- (Rupees Ninety Eight Thousand One Hundred And Twelve Only) for 936104	11-Oct-2022	06-Jan-2023
Mr. Bhagwan Das Jarwal Mr. Ashwani Kumar Mr. Hitesh Jarwal Mrs. Kusum Lata (Prospect No 973338 & 920540)	All that piece and parcel of - Plot measuring 100 Sq Yds., Kh No 2607/1, Waka Majua Railway Line, Shankar Garden, Inside Hadood Nagar Palika Bahadurgar, Bahadurgar, Haryana, India-124507	Rs.21,46,580/- (Rupees Twenty One Lakh Forty Six Thousand Five Hundred Eighty Only) for 973338 & Rs.2,88,144/- (Rupees Two Lakh Eighty Eight Thousand One Hundred Forty Four Only) for 920540	14-Oct-2022	05-Jan-2023

If the said Borrowers fail to make payment to IFIL HFL as aforesaid, IFIL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi / Corporate Office: IFIL Tower, Plot No. 88, Udyog Vihar, Ph-VI Gurgaon, Haryana.

Place: Delhi; Date: 10-01-2023 Sd/- Authorised Officer, For IFIL Home Finance Ltd.

Ujjivan SMALL FINANCE BANK

SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, The undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor's, Co-Borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
Mr. Jagdish Prasad S/o Ganesh Narayan, Plot No. 25, Shree Ram Nagar Colony, Near Samudayik Kendra (Community Centre), Sanganeer Jaipur, Rajasthan - 302029 Mob. No.: 9950052733 Also at: Mr. Jagdish Prasad S/o Ganesh Narayan, Regaron Ka Bas, Gohandi, Jaipur, Rajasthan-303904.	All that piece and parcel of land and building, of the South-West Corner of the Plot No. 25, area admeasuring 30 Sq. Yards, situated at Abadi Land of Shree Ram Nagar Colony, Gram Sanganeer, Gram Panchayat Sanganeer, Panchayat Samiti Sanganeer, District Jaipur - Rajasthan, which is bounded as follows: Boundaries: East : Remaining Part of Plot No. 25, West : Plot No. 24 (Belongs to Jai Narayan Raigar), North : Remaining Part of Plot No. 25, South : Public Road 25 Feet Wide	Date of Demand Notice: 28-Aug-22 Date of possession: 07-01-2023	Rs. 9,62,930.8/- as on 27-Aug-2022 and interest thereon.
Mob. No.: 9950052733. Also at: Mr. Jagdish Prasad S/o Ganesh Narayan, Prop. M/s Mahalaxmi Steel Furniture Works, 25, Shree Ram Nagar Colony, Near Samudayik Kendra (Community Centre), Sanganeer Jaipur, Rajasthan - 302029 Mob. No.: 9950052733 Mrs. Shanti Devi W/o Ganesh Narayan, Plot No. 25, Shree Ram Nagar Colony, Near Samudayik Kendra (Community Centre), Sanganeer Jaipur, Rajasthan - 302029 Mob. No.: 9950052733 Also at: Mr. Shanti Devi W/o Ganesh Narayan, Regaron Ka Bas, Gohandi, Jaipur, Rajasthan - 303904 Mob. No.: 9950052733 Mr. Ganesh Narayan S/o Ram Narayan, Plot No. 25, Shree Ram Nagar Colony, Near Samudayik Kendra (Community Centre), Sanganeer Jaipur, Rajasthan - 302029 Mob. No.: 9950052733 Also at: Mr. Ganesh Narayan S/o Ram Narayan, Regaron Ka Bas, Gohandi, Jaipur, Rajasthan - 303904 Mob. No.: 9950052733, In Loan Account No. 222620290000001			

Date: 10.01.2023 Place: Jaipur Authorised Officer

यूको बैंक UCO BANK

Zonal Office: Salt Lake, 3 & 4 DU Bldg, 1st Floor, Salt Lake Sec-1, Salt Lake Kolkata - 700064. Email: zo.saltlake@ucobank.co.in

CORRIDGENDUM

Pursuant to the E-AUCTION Notice (Borrower IKF Technologies Ltd.) Advertisement published in this newspaper on 28.12.2022 that the proposed bidders are informed that confirmation of auction will be subject to outcome of the DRAT Appeal No. 301/2022

Date: 10.01.2023 Place: Saltlake

UCO BANK
Authorised Officer
Salt Lake ZO

"IMPORTANT"

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STATE BANK OF INDIA

Retail Assets Central Processing Centre, 2nd Floor, Administrative Office Building, Garh Road, Meerut (U.P.)

POSSESSION NOTICE

Mortgaged to State Bank of India House No. 4/508, Scheme No. 10, Sector -4, Madhavpuram, Meerut Area 84 Sq. Ownership-Mumtaz, Physical Possession of Account Mrs. Mumtaz W/o Mohd. Asif under SARFAESI Act 2002 dated 04.01.2023 by order of Authorized Officer State Bank of India Branch RACPC 2nd Floor, Administrative Office Garh Road Meerut, Hon'ble Additional District Magistrate (Finance & Revenue) Meerut in compliance with the orders of the Senior Superintendent of Police, Meerut, the police force has been obtained with the help of Police Station Brahmपुरi, Police Station Madhavpuram.

Authorized Officer
State Bank of India, R.A.C.P.C., Garh Road Meerut

IDFC First Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	10042278746 & 32678314	LOAN AGAINST PROPERTY	1. CARE PRO. BIOSCIENCE PRIVATE LIMITED 2. SITARAM PRASAD PAKIRAY 3. KSHYAMA SINGH	21.12.2022	2,93,63,852.78/-	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING NO. I-59, SITE-V, ADMEASURING 3600 SQ. MTRS., SITUATED AT KASNA INDUSTRIAL AREA, SURAJPUR, SADAR, GREATER NOIDA, GAUTAM BUDDH NAGAR (U.P.) AND BOUNDED AS: EAST: ROAD NO. 5 (30 MTR.), WEST: T-TYPE PLOT NORTH: PLOT NO. I-60, SOUTH: PLOT NO. I-58
2	10049609794	HOME LOAN	1. RAKESH SHARMA 2. VANDNA SHARMA	17.09.2022	1,02,43,709.00/-	ALL THAT PIECE AND PARCEL HOUSE NO-1157, FIRST FLOOR, SECTOR-17, MEASURING 350 SQ. YDS., TEHSIL & DISTRICT-FARIDABAD, HARYANA AND BOUNDED AS: EAST: ROAD, WEST: ROAD, NORTH: PLOT NO. 1158, SOUTH: PLOT NO. 1156
3	10001190074	HOME LOAN	1. SWATI CHHAJER 2. ADITYA VIKRAM CHHAJER	21.12.2022	26,68,600.00/-	ALL THAT PIECE AND PARCEL OF ENTIRE FIRST FLOOR (WITHOUT ROOF/TERRACE RIGHTS) WITH 1/4TH SHAREIN SITS PARKING WITH THE RIGHT TO PARK TWO CARS THEREIN, A PART OF BUILT-UP FREEHOLD PROPERTY BEARING NO. 7 IN BLOCK-B, AREA MEASURING 275.55 SQ. YDS., SITUATED IN THE LAYOUT PLAN OF THE DELHI CORPORATION CO-OPERATIVE HOUSE BUILDING SOCIETY LTD., PRESENTLY KNOWN AS SHAKTI NAGAR EXTENSION, DELHI-110052 AND BOUNDED AS: EAST: PLOT NO. B-8, WEST: PLOT NO. B-6, NORTH: ROAD/ENTRY, SOUTH: SERVICE LANE

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 10.01.2023 Place : DELHI / NCR

पंजाब नैशनल बैंक Punjab National Bank
.....पंजाब का प्रतीक.....
...the name you can BANK upon!

CIRCLE SASTRA CENTRE, GURUGRAM
Plot No. 5, Sector-32, Institutional Area, Gurugram, Mail ID: cs8230@pnb.co.in

60 DAYS' NOTICE TO BORROWER

Date: 30.12.2022

To
M/s Sonu Agarwal S/o Sh. Devi Prasad, H.No. 70/1B, Shyam Nagar, Palwal Haryana 121102. Also at: Near Dharam Public School, Khayali Enclave, Near Huda Chowk, Palwal Haryana 121102.
(74 Sq Yds, Comprised in Khewat/Khata No. 1065/1239, Rect No. 45 Killa No 2/2(0-8), 3/1(6-19), 3/2(1-1), 8(5-13), 10/1(0-3), 14/1(0-3) Vide title deed no 8109 dated 30.01.2014, Situated at Mauza Palwal near Village Nangla Lakhi Singh Tehsil & Distt Palwal Haryana)-121102
Sh. Devi Prasad S/o Sh Tularam, H.No. 70/1B, Shyam Nagar, Palwal Haryana 121102. Also at: Near Dharam Public School, Khayali Enclave, Near Huda Chowk, Palwal Haryana 121102. Sh. Vikas Bhaskar, H.No. 70B Shyam Nagar, Palwal-121102, Meera Devi, Village Bhupani Post office- Bhaskola The District-Faridabad-121001 (Plot No 37 & 38, area measuring 111 sq yards forming part of Khasra No 26/10, 11, 21,22/23/1.23/2.35/2 situated at Mauza Baselwa, Tehsil & Distt. Faridabad-121001
Guarantor: Sh. Vikas Bhaskar, H.No. 70B Shyam Nagar, Palwal-121102, Meera Devi, Village Bhupani Post Office- Bhaskola, District-Faridabad-121001.
(Plot No 37 & 38, area measuring 111 sq yards forming part of Khasra No 26/10, 11, 21,22/23/1.23/2.35/2 situated at Mauza Baselwa, Tehsil & Distt. Faridabad-121001
Dear Sir,
Revised NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002
Reg : Account No.666400NC00004874 & 666400NC00006270 credit facilities (Housing Loan) availed by Sh. Sonu Agarwal & Sh. Devi Prasad Ltd.
You, Sh. Sonu Agarwal & Sh. Devi Prasad have availed the following credit facilities:

S. No.	Facility	Limit	Rate of Interest	Balance Outstanding as on date of NPA 30.01.2022 (i.e. Principal + Interest upto 31.03.2021)	Total Outstanding as on 30-12-2022 + further interest + Other charges
1	Housing Loan 666400NC00004874	15,00,000	7.90%	13,04,179.00	13,64,736.00/-
2	Housing Loan- 666400NC00004874	5,00,000	7.90%	4,27,489.00	4,24,973.56/-
	TOTAL	20,00,000	-	Rs.17,31,668 + further interest and charges	17,89,709.56 + further interest and charges

Due to non-payment of instalment/ interest/ principal debt, the account/s has/have been classified as Non-Performing Asset on 30-01-2021 as per Reserve Bank of India guidelines. We have demanded/recalled the entire outstanding together with interest and other charges due under the above facilities, vide letter dated 30.12.2022. We hereby invoke your guarantee.

The amount due to the Bank as on 30.12.2022 is Rs.17,89,709.56/- (Rupees Seventeen Lakh Eighty Nine Thousand Seven Hundred Nine and Fifty Six Paise only) with further interest until payment in full Plus Other Legal charges (hereinafter referred to as "secured debt").

To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets:

•PRIMARY SECURITY

Sr No.	Facility	Security
1.	Housing Loan (666400	

